

(2011) 03 P&H CK 0031

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-8477 of 2011 (O and M)

Anita and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 18-03-2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2011) 03 P&H CK 0031

Hon'ble Judges : Ritu Bahri, J

Bench : Single Bench

Judgement

Ritu Bahri, J.—This petition u/s 482 of the Code of Criminal Procedure has been moved seeking direction to Respondents No. 1 to 3 to protect the life and liberty of the Petitioners from Respondents No. 4 & 5.

2. Affidavit of Petitioner No. 2 has been filed in Court, which is take on record. In the affidavit he has stated that he has not married earlier.

3. This petition is disposed of by giving liberty to the Petitioners to approach the Sr. Superintendent of Police, Ferozepur for protection, as per the instructions dated 10.8.2010 issued by the Home Department, Punjab. Petitioners be not arrested and adequate security be provided to them, if required.